

(ii) Forest and State Government land—2667.72 acres.

(d) Yes, Sir.

Bengali Film "Dada Thakur"

2719. { Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Bengali feature film "Dada Thakur" depicts the true life history of a living person in West Bengal;

(b) if so, the name of the person; and

(c) whether the person concerned was consulted while declaring "Dada Thakur" the best feature film of 1962?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) and (b). The film "Dada Thakur" purports to depict the life of Shri Sarat Chandra Pandit residing at Jangipur, Murshidabad.

(c) No, Sir. Nor was it necessary.

12 hrs.

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) **ALLEGED SCARCITY OF SUGAR IN PUNJAB**

श्री गुलशन (भटिंडा) : मैं बाद्य तथा कृषि मंत्री का ध्यान निम्न अवसम्बन्धी लोक महत्व के विषय की ओर आकृष्ट करता हूँ और चाहता हूँ कि वह इस सम्बन्ध में अपना वक्तव्य दें :—

"पंजाब में चीनी की कमी" और इसका बहुत अधिक मूल्य पर बेचा जाना।"

Mr. Speaker: I received another notice this morning also. I do not

know whether it has reached the Minister or not. If he could answer that also, because there will be no other opportunity.....

The Minister of Food and Agriculture (Shri S. K. Patil): From which State, Sir?

Mr. Speaker: Rajasthan.

Dr. L. M. Singhvi (Jodhpur): I have given the calling attention notice about Rajasthan.

Shri S. M. Banerjee (Kanpur): It is a general thing, Sir.

Mr. Speaker: It can be answered as a general question, with particular reference to these two States.

Shri S. K. Patil: I will answer supplementaries about Rajasthan, Sir.

Sir, as announced by me on 17th April 1963 in this House, a Sugar-(Control) Order was issued on that date under the Defence of India Rules for taking powers to regulate distribution prices and movement of sugar. This step was taken in order to curb the unjustifiable rise in prices of sugar that had been occurring through February-March and early April, 1963 and to ensure equitable distribution of available supplies at reasonable prices. As announced by me then, maximum ex-factory prices have been fixed for sugar factories in various States and a system of allotment of monthly sugar quotas of individual States from specified factories have been introduced. Sugar factories have been directed to supply assigned quantities of sugar to the nominees of State Governments at prices not exceeding the ex-factory prices fixed by the Central Government. The work of procurement of sugar from factories and its distribution at prices commensurate with the notified ex-factory prices has been left entirely in the hands of the State Governments.

2. The monthly quota fixed for the State of Punjab is 14,000 tonnes.

[Shri S. K. Patil]

According to information received, the Punjab Government has introduced a scheme under which sugar will be distributed throughout the State at a uniform retail price. The State quota has been distributed by the State Government amongst various districts of the State, and syndicates of sugar merchants have been appointed for distribution of sugar in urban areas and Zilla Parishads or cooperative societies for rural areas. The uniform retail price fixed is Rs. 1.20 per kilogram for average quality sugar and Rs. 1.23 per kilogram for superior quality sugar. The State Government has made arrangements with their nominees to lift the sugar allotted from the sugar factories and 9,000 tonnes of sugar is already reported to have reached the principal towns of the State and distribution of this sugar has started at the retail prices fixed by the Punjab Government. The State Government feels that the sugar situation in the State would soon be normal. What applies to Punjab, Sir, equally applies to the States of Rajasthan, Madras and, for that matter, any State. So far as the distribution of these quotas is concerned, it has been entirely left to the State Governments, and we give permission at the ex-factory prices which have been fixed. At that price the quotas have got to be lifted. Also, what is to be given to the wholesaler and what is to be given to the retailer has also been fixed by the State Governments in consultation with us, so that there should not be any rise in prices.

श्री गुलशन : क्या मंत्री महोदय के ध्यान में यह आया है कि मोगा मंडी में बैसाखी वाले दिन १२५ रुपये व आने प्रति क्विंटल के हिसाब से चीनी बिकी है, जब कि सरकार ने पंजाब में ११२ रुपये प्रति क्विंटल भाव नियत किया है और क्या चीनी के महंगे भाव अभी तक चल रहे हैं ? यदि हाँ, तो उनकी रोकथाम के लिए सरकार ने जो कार्यवाही की है, उस का क्या ब्योरा है ?

श्री स० का० पाटिल : जैसा कि मैंने स्टेटमेंट में बताया है, १ रुपया २३ नये पैसे प्रति किलोग्राम का भाव नियत किया गया है। अगर १ रुपया २५ नये पैसे प्रति किलो ग्राम का भाव होगा, तो वह इतना नहीं बढ़ा है, जिससे चबराहट होनी चाहिए ।

Shri Kapur Singh (Ludhiana): May I know whether the Government have noted the recent Press statement given by the President of the Halwai Union, Jullundur Division that the price of sugar have touched Rs. 130 per quintal as against the control price of Rs. 110 per quintal; if so, what action has the Government taken in the matter?

Shri S. K. Patil: Immediately after that order, some kind of disturbance is bound to occur until the sugar stocks go there and until all these arrangements are done. If the consumers are in a hurry to go and buy no matter what the price is, sometimes it may happen. But I have reports from Punjab that the situation is being steadily normalised.

Dr. L. M. Singhvi: May I know whether the attention of the Government has been drawn to the fact that the prevailing prices of sugar in retail have been exorbitantly high in places like Jaipur and Jodhpur and the Government of Rajasthan has said that this is due to short supply of sugar as a result of shorter allocation made by the Central Government—in place of ten million tons perhaps only seven million tons have been given?

Shri S. K. Patil: Then million tons?

Dr. L. M. Singhvi: May be ten lakh tons.

Shri S. K. Patil: It cannot be millions or lakhs, Sir, it can be only thousands.

Dr. L. M. Singhvi: I do not know the exact figures, but the report is that less than three-fourths of the requirements have been made available to Rajasthan by the Union Government.

Shri S. K. Patil: We have been watching these quotas for the last four or five years. The quotas that have been given just now are really the quotas that have been continued for a long time, and in case of emergency if a little more sugar is required by any particular State we give that also. We have received no such request from the Government of Rajasthan.

(ii) **OUTCOME OF VISIT OF THE MINISTER OF STEEL AND HEAVY INDUSTRIES TO AUSTRIA AND WEST GERMANY**

Shri D. D. Mantri (Bihar): Sir, I call the attention of the Minister of Steel and Heavy Industries to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The outcome of his recent visit to Austria and West Germany."

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): A statement, giving all the details, is laid on the Table of the House [Placed in Library, See No. LT-1314/63].

12.06 hrs.

PAPERS LAID ON THE TABLE

COMMERCIAL VEHICLES (DISTRIBUTION AND SALE) CONTROL ORDER, 1963

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Sir, I beg to lay on the Table a copy of the Commercial Vehicles (Distribution and Sale) Control Order, 1963 published in Notification No. S.O. 1274, dated the 1st May, 1963, issued under Section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1300/63.]

COTTON CONTROL (AMENDMENT) ORDER AND NOTIFICATION NO. S.O. 1205 UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Industries in the Ministry of Commerce and Industry

(**Shri Kanungo**): On behalf of Shri Manubhai Shah I beg to lay on the Table a copy each of the following Notifications:—

- (i) The Cotton Control (Amendment) Order, 1963 published in Notification No. G.S.R. 656 dated the 20th April, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-1301/63.]
- (ii) Notification No. S.O. 1205, dated the 27th April, 1963 issued under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, see No. LT-1302/63.]

DEFENCE OF INDIA (FIFTH AMENDMENT) RULES AND STATISTICAL INFORMATION RELATING TO THE WORKING OF PREVENTIVE DETENTION ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) The Defence of India (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 740, dated the 26th April, 1963, under section 41 of the Defence of India Act, 1962. [Placed in Library, see No. LT-1303/63.]
- (ii) Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1961 to 30th September, 1962. [Placed in Library, see No. LT-1304/63.]

NOTIFICATION UNDER THE EXTRADITION ACT

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): I beg to lay on the